

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 219
86/252(ND)/2023

IN THE MATTER OF:

Income Tax Officer Ward 21(1)

.....APPLICANT/PETITIONER

Vs

ROC Delhi & Ors. (M/s. Randhir Ispat (P) Ltd

.....RESPONDENT

SECTION

U/s 252(1)

Order delivered on 15.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IT Dept.

: Mr Puneet Rai, Sr Standing Counsel along with
Mr Nikhil Jain for Income Tax Dept.

ORDER

Mr. Puneet Rai, Learned Counsel appears for the Appellant. Learned Counsel appearing for the RoC submitted that they have no objection to the present scheme. Learned Counsel appearing for the Appellant has sought permission for issue of notice on the Respondent Nos. 2 to 4 by substituted service by publication in two newspapers i.e., (*English Edition*) and (*Hindi Edition*) in Delhi.

We direct that the notice be published in the above-said newspapers and file proof of service and affidavit of service within four weeks.

List the matter on **24.07.2023**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)